

By Special Messenger/ e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-03/2022/ 8806 /A.

From: Shri Romen Baruah,  
Registrar (Vigilance),  
Gauhati High Court, Guwahati

To,

The District and Sessions Judge,  
Sonitpur, Tezpur

Dated Guwahati the <sup>30<sup>th</sup></sup> September, 2022

**Subject:- Permission to avail Leave Travel Concession (LTC)**

**Reference:** Your letter No. DJ(S)4645 dated 28.09.2022

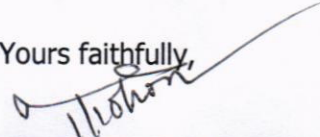
Sir,

With reference to your letter on the subject cited above, I am directed to inform you that Shri Nisanta Goswami, Addl. District and Sessions Judge, FTC, Sonitpur, Tezpur, has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) to visit Hyderabad, Telengana with effect from 25.12.2022 to 29.12.2022 alongwith his mother, wife and two daughters (subject to granting of leave by the District and Sessions Judge concerned and fulfilling the criteria as dependant family member of his mother) by the shortest possible route, as per existing Rules.


Shri Goswami may be informed accordingly.

Thanking you,

Yours faithfully,

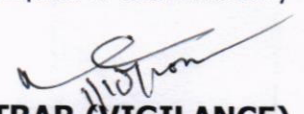
  
**REGISTRAR (VIGILANCE)**

Memo No.HC.VII-03/2022/ 8810 /A.

Dated 30.09.2022 

**Copy to:-**

1. The Principal Accountant General (A&E), Assam, Beltola, Maidamgaon, Guwahati for information.
2. Shri Nisanta Goswami, Addl. District and Sessions Judge, FTC, Sonitpur, Tezpur for information with reference to his letter No.FTC.2235 dated 28.09.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and take necessary action.
4.  The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload the letter in Official Website of the Hon'ble Court.

  
**REGISTRAR (VIGILANCE)**

